

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

ORDER

No.: 821 of 2023/RG

Dated: 22-07-2023

Following additions are hereby made in the Annexure 'A' to the High Court Order No. 69/GS dated 17.04.2019 (regarding nomenclature of cases) and in Annexure 'B' to the High Court Order No. 1622 dated 08.03.2018 (regarding case codes) in the following manners:-

1. In row 4 of **Annexure 'A'** to the High Court Order No. 69/GS dated 17.04.2019 (pertaining to Single Bench matter), the matters relating to the "**Divorce**" and "**Maintenance**" are added at Serial Nos. vii-a) and vii-b) respectively.
2. In row 5 of **Annexure 'A'** to the High Court Order No. 69/GS dated 17.04.2019 (pertaining to Single Bench matter), the matters relating to the "**Divorce**" "**Maintenance**" are added at Serial Nos. x) and xi) respectively.
3. In row 6(iv) of **Annexure 'A'** to the High Court Order No. 69/GS dated 17.04.2019 (pertaining to Single Bench matter), the matters relating to the "**Divorce**" "**Maintenance**" are added at Serial Nos. d) and e) respectively.
4. In row 13 of **Annexure 'A'** to the High Court Order No. 69/GS dated 17.04.2019 (pertaining to Single Bench matter), the matters relating to the "**Divorce**" "**Maintenance**" are added at Serial Nos. vi) and vii) respectively.
5. In **Annexure 'B'** to the High Court Order No. 1622 dated 08.03.2018 (regarding case codes "Single Bench matters") under main case Code No. 103 for Civil 1st Appeal-CFA, case code numbers mentioned under Column No.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2.

Case Code Number (1)	Category of case to which case number is assigned (2)
103.11	Matters relating to the Divorce.
103.12	Matters relating to the Maintenance.

6. In **Annexure 'B'** to the High Court Order No. 1622 dated 08.03.2018 (regarding case codes "Single Bench matters") under main case Code No. 104 for Civil 2nd Appeal-CSA, case code numbers mentioned under Column No.1 below are added

and assigned as Case Code Nos. for the matter shown against each code number in Column No.2.

Case Code Number (1)	Category of case to which case number is assigned (2)
104.10	Matters relating to the Divorce.
104.11	Matters relating to the Maintenance.

7. In **Annexure 'B'** to the High Court Order No. 1622 dated 08.03.2018 (regarding case codes "Single Bench matters") under main case Code No. 105 for 1st Misc. Appeal-MA, case code numbers mentioned under Column No.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2.

Case Code Number (1)	Category of case to which case number is assigned (2)
105.4.5	Matters relating to the Divorce.
105.4.6	Matters relating to the Maintenance.

8. In **Annexure 'B'** to the High Court Order No. 1622 dated 08.03.2018 (regarding case codes "Single Bench matters") under main case Code No. 112 for Misc Criminal Cases-CRMC, case code numbers mentioned under Column No.1 below are added and assigned as Case Code Nos. for the matter shown against each code number in Column No.2.

Case Code Number (1)	Category of case to which case number is assigned (2)
112.1.13	Matters relating to the Divorce.
112.1.14	Matters relating to the Maintenance.

By Order


22.07.23,
(Shahzad Azeem)
Registrar General

No: 33526-33/RG/GS

Dated: 22-07-2023

Copy of above forwarded to the:

- i. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh,
- ii. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
- iii. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
- iv. Registrars Judicial, High Court Wing Jammu/Srinagar.
- v. Registrar Rules, High Court of J&K and Ladakh, Srinagar
- vi. Registrar (IT), High Court of J&K and Ladakh, Srinagar
..... for information and necessary action.
- vii. CPC, eCourts, High Court of J&K and Ladakh, for information and getting the same uploaded on the official website of the High Court.
- viii. Incharge Library, High Court Wing Jammu/Srinagar for information and necessary action.


22.07.23,
Registrar General